

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/01611/2019

DATED THIS THE 24TH DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Anand Hadapad,
S/o late H.G. Hadapad,
Aged about 36 years,
Residing at Badagi Post,
Bilagi Taluk,
Bagalkot District-587 117.Applicant.

(By Advocate Shri K. Hanifa for Applicant.)

V/s.

1.The General Manager,
Bharat Sanchar Nigam Limited,
Bijapur Telecom District,
Bijapur-586 101.

2.The Chief General Manager,
Telecom, Karnataka Circle,
No.1, Swamy Vivekananda Road,
Halasuru,
Bengaluru-560 008.

3.The Chairman cum Managing Director,
Bharat Sanchar Nigam Limited,
Bharat Sanchar Bhavan,
H.C. Mathur Lane, Janpath,
New Delhi-110 001. Respondents

(By Shri V.N. Holla, Counsel for the Respondents)

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Pursuant to order dated 06.03.2014 passed by this Tribunal in OA.No.323/2014, the applicant's case was considered for grant of compassionate appointment and it was declined by the respondents vide order dated 22.11.2016. The said order has become the subject matter of challenge in the present Original Application.

2. A perusal of the order dated 22.11.2016 reveals that the applicant's case was also to be considered in the 3rd and final round in accordance with the provisions of new CGA procedure which contains the policy guidelines governing the subject of appointments on compassionate grounds. Without having a wait for consideration in the 3rd and final round, the applicant has filed the present Original Application.

3. Today Shri V.N. Holla, learned counsel for the respondents while producing the records in original has submitted that consideration on applicant's case for appointment on compassionate grounds has taken place in the 3rd round also on 24.05.2017 to 26.05.2017 and again the applicant has not been found eligible for grant of appointment on compassionate grounds.

4. Shri Holla, however, very fairly stated that the applicant could not be conveyed the order issued pursuant to consideration in the 3rd and final round. He further submitted that the respondents will now convey the said order to the applicant.

5. Confronted with the aforesaid situation, Shri K. Hanifa, learned counsel for the applicant has stated that he may be permitted to withdraw the present Original Application enabling the applicant to lay a challenge to the aforesaid order.

6. Accordingly, the Original Application is disposed of with liberty as aforesaid.

7. There shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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